

THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH,
BOMBAY

M.P. No. 321/92
R.P. No. 71/92

in

O.A. No. 449/91

Ramakrishna P. Hiwarkar, ... Applicant.

vs.

Telecom District Manager, ... Respondent
Nagpur

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. M.Y. Priolkar, I.A.

11/6/92

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

This is a belated review application directed against our judgement order dated 18.11.91 by the applicant himself. The ground shown by him that he was ~~will~~ ^{carry out}. The judgement was delivered in open Court on 18.1.91 and the certificate filed by him indicates period from absence from duty viz. 4 weeks time w.e.f. 15.2.92 was absolutely necessary. No explanation for earlier period is given. The review application ^{is} dismissed on this ground of delay. Even otherwise no case for the review has been made out. The applicant was directed again to transfer ~~the~~ order. We find in our judgement that the transfer orders are passed in emergencies of service and we do not propose to interfere with the same. We allowed the applicant to have any order from the Deptt. in this behalf, despite dismissal of his application. No ground whatsoever for recalling our judgement exists. The review application without any substance is rejected.

Member (A)

Vice-Chairman